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Title: Need to provide safety and security to doctors.

DR. SUBHASH RAMRAO BHAMRE (DHULE): Sir, on 9th June, 2019, one elderly patient was brought to NRS hospital, Kolkata in critical condition. In spite of all the efforts, the patient could not be saved. The relatives of the patient attacked the junior doctor and two doctors are seriously injured. This incident has brought the issue of increasing violence against doctors and this kind of incidents are increasing all over the country. We must understand that, in spite of all the advances in the medical field, there are limitations to medical treatment. In spite of all efforts, it is not always possible to save the patient and probably, this was misinterpreted by the patient's relatives as negligence. In treating critical patients and operating the major and *supra*-major surgery, it carries the risk of complication, morbidity and mortality. Hence, there is a very thin line between inevitable complication and negligence.

It is also important to understand that doctors are also human beings and not healing angels. It is unacceptable and absurd to victimise a medical practitioner if a patient does not respond to the treatment. Violence against doctors is unacceptable and any such act should be made a punishable, non-bailable offence with imprisonment.

I congratulate the Health Minister, Dr. Harsh Vardhan Ji who has written letter to the Chief Ministers of all the States, asking them to bring legislation to protect the doctors and also to ensure that the law is implemented in States where such laws are already in place. He also

circulated the copies of the draft Protection of Medical Service Persons and Medical Service Institutions (Prevention of Violence and Damage or Loss of Property) Act, 2017 to the States. Today, 19 States have some legislation, legal provision, and many have promulgated the Ordinance. Since health is a State subject, I urge all the State Governments to strictly enforce the provision of special legislation to protect the medical community and to provide security to the hospitals. There should also be a Central Act to this effect.

Speaker, Sir, I appeal to you, let us have a detailed deliberation on this issue because the relation between doctor and patient is very crucial for the public health system. So, we must have deliberation on this in the form of a Short Duration Discussion.

माननीय अध्यक्ष : डॉ. संजय जायसवाल, डॉ. श्रीकांत एकनाथ शिंदे, श्री सुधीर गुप्ता और श्री सी.पी. जोशी को डॉ. सुभाष रामराव भामरे द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है ।

माननीय सदस्यगण, मैं सभी माननीय नए सदस्यों से आग्रह करूंगा कि वे शून्य काल में अपना जो विषय उठाना चाहते हैं, उसको संक्षिप्त में टेबल आफिस में दें और उसमें हल्की सी विषय वस्तु लिखें कि किस विषय पर आप शून्य काल उठाने जा रहे हैं । मैंने कल भी सभी माननीय नए सदस्यों को इजाजत दी थी । मैं आज भी माननीय सदस्यों से पुनः आग्रह करूंगा कि वे संक्षिप्त में अपनी बात कहें ।

श्री परबतभाई सवाभाई पटेल ।

श्री हनुमान बेनीवाल (नागौर): अध्यक्ष महोदय, रिकार्ड बन गया है । इतने ज्यादा सदस्यों को पहली बार मौका मिल रहा है । आपको बधाई हो ।...
(व्यवधान)

अनेक माननीय सदस्य : बधाई हो ।

श्री परबतभाई सवाभाई पटेल (बनासकांठा): आदरणीय अध्यक्ष महोदय, मैं आपके मार्फत माननीय मंत्री जी के ध्यान में लाना चाहता हूँ । ...(व्यवधान)

माननीय अध्यक्ष : माननीय नए सदस्य ।

...(व्यवधान)